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CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK

O.A.No.153/2013  
Cuttack this the 22<sup>nd</sup> day of March, 2013

CORAM  
HON'BLE SHRI A.K.PATNAIK, MEMBER(J)

Hara Prasad Routray, aged about 53 years, S/o. late Pramod Kishore Routray, At-Plot No.565, Mahanadivihar, PO-Nuabazar, PS-Chauliaganj, Dist-Cuttack at present working as Tation Superintendent, East Coast Railway, Cuttack Railway Station, At/PO/Dist-Cuttack

...Applicant  
By the Advocate-Mr.B.S.Tripathy

-VERSUS-

1. Union of India represented through the General manager, East Coast Railway, Rail Vihar, At/PO-Chandrasekharpur, Bhubaneswar, Dist-Khurda
2. Senior Divisional personnel Officer, East Coast Railway, Khurda Road Railway Division, At/PO-Jatni, Dist-Khurda
3. Senior Divisional Operstions Manager, East Coast Railway, Khurda Road Railway Division, At/PO-Jatni, Dist-khurda
4. Sri S.N.Bhokta, at present working as Station Superintendent, East Coast Railway, Charbatia Railway Station, At/PO-Charbatia, Dist-Cuttack

...Respondents  
By the Advocate-Mr.T.Rath

ORDER

HON'BLE SHRI A.K.PATNAIK, MEMBER(J)

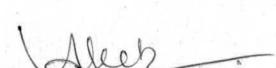
Heard Shri B.S.Tripathy, learned counsel for the applicant and Shri T.Rath, learned Standing Counsel, on whom a copy of this O.A. has been served, appearing on behalf of the Railways.

2. Shri Tripathy brought to my notice transfer order dated 15.3.2013 in which the applicant has been transferred from Cuttack to Charbatia on administrative interest whereas his reliever has been transferred from Charbatia to Cuttack on his own request. After the transfer order was issued on 15.3.2012, applicant made a representation to the Senior Divisional Operations Manager (Res.No.3) only on 19.3.2013 whereas this O.A. has

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been filed on 20.3.2013 and thus, it is quite premature at this stage. Still then, taking into consideration the transfer of the applicant, I dispose of this O.A. at the stage of admission itself by directing Respondent No.3 to consider and dispose of the representation dated 19.3.2013 made by the applicant and communicate the result thereon by way of a reasoned and speaking order within a period of two weeks from the date of receipt of this order. Till the representation as directed above is disposed of and decision thereon communicated, status quo in respect of the applicant shall be maintained. I also note that I have not expressed any opinion on the merit of the case as the grievance of the applicant can be well addressed by Respondent No.3 in the first instance. No costs.

3. Send a copy of this order along with paper book to Respondent No.3 at the cost of the applicant for which Shri L.Pradhan, learned counsel for the applicant undertakes to file the postal requisites by 25.3.2013.
4. Free copies of this order be also made over to the learned counsel for the parties.

  
(A.K.PATNAIK)  
MEMBER(J)